

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 36/09 held on 16.12.2008.

The Meeting No. 36/09 of Norms Committee-II was held on 16.12.2008 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri K.K. Tiwari, AIA	DHI
2.	Shri B.D.Ghosh, Jt.IA	M/o Steel
3.	Sh. S.K. Jain, D.O.	DIPP
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:23/20/80-ALC2/2008	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/80/050/00779/AM09/	RLA File :03/94/040/00353/AM09/	Lic.No/Date:0310479318 18.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 20.01.2009.			

2	Case No.:25/20/80-ALC2/2008	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/80/050/00781/AM09/	RLA File :03/94/040/00355/AM09/	Lic.No/Date:0310479339 18.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 20.01.2009.			

3	Case No.:21/23/84-ALC3/2008	Party Name:GGR METALS PVT. LTD.,	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/84/050/00278/AM09/	RLA File :32/21/040/00102/AM09/	Lic.No/Date:3210038650 27.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.			

4	Case No.:1/36/81-ALC2/2008	Party Name:SIMMONDS MARSHALL LTD.	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00516/AM09/	RLA File :03/95/040/00620/AM09/	Lic.No/Date:0310493521 10.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

5	Case No.:2/36/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00517/AM09/	RLA File :07/24/040/00451/AM09/	Lic.No/Date:0710061003 12.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.			

			Meet No/Date:36/81-ALC2/2008	
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6	Case No.:3/36/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	02.12.2008	Status:Case Added
	HQ File :01/81/050/00518/AM09/	RLA File :07/24/040/00436/AM09/	Lic.No/Date:0710061007 12.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

7	Case No.:4/36/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00519/AM09/	RLA File :07/24/040/00456/AM09/	Lic.No/Date:0710061033 12.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.			

8	Case No.:5/36/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00520/AM09/	RLA File :07/24/040/00454/AM09/	Lic.No/Date:0710061043 12.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.			

9	Case No.:6/36/81-ALC2/2008	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00521/AM09/	RLA File :07/24/040/00449/AM09/	Lic.No/Date:0710061053 12.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.			

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10	Case No.:7/36/81-ALC2/2008	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00522/AM09/	RLA File :07/24/040/00457/AM09/	Lic.No/Date:0710061076 17.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

11	Case No.:8/36/81-ALC2/2008	Party Name:AJMERA REALTY & INFRA INDIA LTD	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00523/AM09/	RLA File :31/24/040/00193/AM09/	Lic.No/Date:3110036110 17.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

12	Case No.:9/36/81-ALC2/2008	Party Name:AJMERA REALTY & INFRA INDIA LTD	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00524/AM09/	RLA File :31/24/040/00206/AM09/	Lic.No/Date:3110036111 17.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.			

13	Case No.:10/36/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00525/AM09/	RLA File :31/24/040/00224/AM09/	Lic.No/Date:3110036113 17.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.			

14	Case No.:11/36/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROF. ASHOK R. SONAWANE)	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00526/AM09/	RLA File :31/24/040/00223/AM09/	Lic.No/Date:3110036120 17.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

15	Case No.:12/36/81-ALC2/2008	Party Name:THERELEK ENGINEERS PVT LTD	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00527/AM09/	RLA File :07/24/040/00452/AM09/	Lic.No/Date:0710061095 17.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

16	Case No.:13/36/81-ALC2/2008	Party Name:TEKSPACE INTERIOR CONCEPTS PVT.LTD,	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00528/AM09/	RLA File :07/24/040/00442/AM09/	Lic.No/Date:0710061113 17.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

17	Case No.:14/36/81-ALC2/2008	Party Name:KMG A TO Z SYSTEMS PRIVATE LIMITED	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00529/AM09/	RLA File :05/24/040/00533/AM09/	Lic.No/Date:0510230976 18.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.

18	Case No.:15/36/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00530/AM09/	RLA File :07/24/040/00458/AM09/	Lic.No/Date:0710061121 18.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.			

19	Case No.:16/36/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00531/AM09/	RLA File :07/24/040/00459/AM09/	Lic.No/Date:0710061122 18.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.			

20	Case No.:17/36/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00532/AM09/	RLA File :07/24/040/00447/AM09/	Lic.No/Date:0710061123 18.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.			

21	Case No.:18/36/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00533/AM09/	RLA File :07/24/040/00446/AM09/	Lic.No/Date:0710061124 18.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.

22	Case No.:19/36/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00534/AM09/	RLA File :07/24/040/00453/AM09/	Lic.No/Date:0710061125 18.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

23	Case No.:20/36/81-ALC2/2008	Party Name:S.V. KARANTH TECHNO SYSTEMS	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00535/AM09/	RLA File :07/24/040/00472/AM09/	Lic.No/Date:0710061126 18.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.			

24	Case No.:21/36/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00536/AM09/	RLA File :07/24/040/00473/AM09/	Lic.No/Date:0710061138 18.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.			

25	Case No.:22/36/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00537/AM09/	RLA File :07/24/040/00463/AM09/	Lic.No/Date:0710061143 18.11.2008	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.

26	Case No.:23/36/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00538/AM09/	RLA File :31/24/040/00222/AM09/	Lic.No/Date:3110036129 18.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

27	Case No.:24/36/81-ALC2/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00539/AM09/	RLA File :02/24/040/00198/AM09/	Lic.No/Date:0210119921 19.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			

28	Case No.:25/36/81-ALC2/2008	Party Name:RAYCHEM RPG LTD.,	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00540/AM09/	RLA File :03/95/040/00664/AM09/	Lic.No/Date:0310494968 20.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 20.01.2009.			

29	Case No.:26/36/81-ALC2/2008	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
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	HQ File :01/81/050/00541/AM09/	RLA File :07/24/040/00440/AM09/	Lic.No/Date:0710061201 20.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			
30	Case No.:27/36/81-ALC2/2008	Party Name:GYSCOAL ALLOYS LTD.,	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00542/AM09/	RLA File :08/24/040/00164/AM09/	Lic.No/Date:0810076112 20.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			
31	Case No.:28/36/81-ALC2/2008	Party Name:KAPIL ENTERPRISES	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00543/AM09/	RLA File :05/24/040/00515/AM09/	Lic.No/Date:0510231214 20.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			
32	Case No.:29/36/81-ALC2/2008	Party Name:AHLCONS INDIA PVT LTD	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added
	HQ File :01/81/050/00544/AM09/	RLA File :05/24/040/00531/AM09/	Lic.No/Date:0510231245 20.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			
33	Case No.:30/36/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:36/81-ALC2/2008 02.12.2008	Status:Case Added

HQ File :01/81/050/00545/AM09/	RLA File :03/94/040/00621/AM09/	Lic.No/Date:0310495201 21.11.2008	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 36/81 held on 16.12.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.01.2009.			
